## **COURT-I**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 971 /2012

Present: Hon'ble Member (J) Manorama Kumari

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH September, 2016, 10.30 A.M.

Mana	a of the Commence	Kichene Kumen Kon		
Name of the Company		Kishore Kumar Kar.		2 * 1
		-Versus-		
	·	Nirvik Printers Pvt.L	td. & Ors.	
Under Section		397/398		
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL		of	
	-	TERS)	¥	
1.	PATITA PARA	IN BISHWM. Ddv	le b han	Mm
2	. ARUNABA	IA Som AM	Respondent	Arun She Vos
	*			27/4/16.

## ORDER

Ld. Lawyers on behalf of the petitioner as well as respondent is present.

Both of them filed the terms of settlement between the parties entered into and notarised on 15<sup>th</sup> September 2015 containing the signature of Kishore Kumar Kar, the petitioner and Tapaswini Kar as respondent. The terms of settlement also contains the signature of respective lawyers of petitioner as well as respondent in the last page. Both the parties settled their dispute in terms of the said settlement and the terms of the said settlement is part of this record and shall be binding on both the parties. As per the terms of the settlement the respondent paid an amount of Rs.84,53,111/- vide cheque No.0007159 dated 27.09.2016 of ICICI Bank issued by Tapaswini Kar in favour of Kishore Kumar Kar, the petitioner. The respondent(s) which is lying in the office of the NCLT. As such, the office may be directed to hand over the same consequent upon the compromise entered between the parties.

Heard. Prayer is allowed. The Office is directed to hand over those papers to respondent(s) by taking due receipt from them.

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The case is disposed of on compromise. No cost and if any CA is pending the same is also disposed of in view of the terms entered into between the parties.

(MANORAMA KUMARI) MEMBER (J)